BENCH-I

## NATIONAL COMPANY LAW TRIBUNAL KOLKATA BENCH KOLKATA

C.P.(IB) No.466/KB/2017

Present: Hon'ble Member (J) Shri Vijai Pratap Singh Hon'ble Member (J) Shri Jinan K.R

## ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 18th September 2017, 10.30 A.M.

Name	of the Company	Snehasish Patranabish -Vs- Stesalit Limited	The state of the s	
Under Section		BC	Niember (II	
SI. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)		Appearing on behalf of	Signature with date
1.	M.R. RI	VU DUTTA, ADVOCATE	Applicant populational cricultor	Riva Dulla
2.	Mr. ANIK	ET CHAU)HURP ADVOLATE	Respondent	18/09/20171

## ORDER

Ld. Counsel for the petitioner and the respondent are present.

Petitioner has filed this petition under section 9 of the Insolvency & Bankruptcy Code, 2016. Shri Aniket Chaudhury, Advocate, appearing on behalf of the respondent but he has not filed any Vakalatnama.

As per directions of the Hon'ble NCLAT in Innovetive Industries case, Notice is also to be served on the respondent. Therefore, Registry is directed to issue notice on the respondents and handover the copy of the notice to the petitioner for making effective service on the respondent. Respondent



Counsel made a request that he may be given time to file reply. Prayer is allowed. Reply may be filed within 7 days.

List on 06/10/2017 for admission.

(Jinan K.R.) Member (J)

(Vijai Pratap Singh) Member (J)

81/